

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Criminal Appellate Jurisdiction)

Cr. Appeal (DB) No. 1116 of 2018
With
Cr. Appeal (DB) No. 1077 of 2018
With
Cr. Appeal (DB) No. 1395 of 2018
With
Cr. Appeal (DB) No. 574 of 2019

Pradeep Manjhi @ Yadav @ Pradeep Yadav Appellant
	[In Cr. Appeal (DB) No.1116 of 2018]
Raju Khan @ Firoz Khan Appellant
	[In Cr. Appeal (DB) No. 1077 of 2018]
Pintu Kumar Sah Appellant
	[In Cr. Appeal (DB) No. 1395 of 2018]
Ashok Singh Appellant
	[In Cr. Appeal (DB) No. 574 of 2019]

Vs.

The State of Jharkhand Respondent
	[In all cases]

(Through V.C.)

CORAM : HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR
HON'BLE MR. JUSTICE RATNAKER BHENGRA

For the Appellant(s)	: Mr. A.K.Kashyap, Sr. Advocate [In Cr. A.(DB) No.1116 of 2018] Mr. Madan Prasad, Advocate [In Cr. A.(DB) Nos. 1077 of 2018 & Cr. A. (DB) No.1395 of 2018] Mr. Zaid Ahmed, Advocate [In Cr. A.(DB) No. 574 of 2019]
For the Respondent	: Mrs. Priya Shreshtha, Spl.PP [In all cases]

Order No.08/Dated: 8th September, 2021

Mr. A.K.Kashyap, the learned senior counsel appears for the appellant, namely, Pradeep Manjhi @ Yadav @ Pradeep Yadav, Mr. Madan Prasad, the learned counsel appears for the appellants, namely, Raju Khan @ Firoz Khan and Pintu Kumar Sah and Mr. Zaid Ahmed, the learned counsel appears for the appellant, namely, Ashok Singh.

Mrs. Priya Shreshtha, the learned Spl.PP appears for the State.

Mr. A.K. Kashyap, the learned senior counsel states that Pradeep Manjhi @ Yadav @ Pradeep Yadav who is the appellant in Cr. Appeal (DB)

No. 1116 of 2018 is in custody since 23.08.2010.

The appellants, namely, Raju Khan @ Firoz Khan and Pintu Kumar Sah are in custody since 30.08.2018.

Mr. Zaid Ahmed, the learned counsel who appears for the appellant, namely, Ashok Singh states that this appellant was granted bail vide order dated 10.12.2020 by a co-ordinate Bench of this Court.

Post these matters under the heading “Final Disposal” on 20.10.2021.

(Shree Chandrashekhar, J.)

Nibha/Madhav

(Ratnaker Bhengra, J.)